FORM G

INVITATION FOR EXPRESSION OF INTEREST

FOR

SVP INDUSTRIES LIMITED
(OPERATING IN MANUFACTURING COUNTRY LIQUOR (CL) RECTIFIED SPIRIT, DENATURED SPIRIT, EXTRA NEUTRAL ALCOHOL, ETHANOL AND CO2 (A DISTRILLERY UNIT) AT MANSURPUR, DISTRICT MUZAFFARNAGAR, UTTAR PRADESH – 251203)

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SVP Industries Limited CIN: U21011UP1961PLC002861 PAN: AAECS3637C
2.	Address of the registered office	Mansurpur, Muzaffarnagar, Uttar Pradesh – 251203
3.	URL of website	**https://:www.cirpsvp.in/**
4.	Details of place where majority of fixed assets are located	Mansurpur, Muzaffarnagar, Uttar Pradesh – 251203.
5.	Installed capacity of main products/ services	Corporate Debtor has an installed capacity of distillery from: Molasses 140 KLPD Grain 100 KLPD (Ethanol dehydration 100 KLPD)
6.	Quantity and value of main products/ services sold in last financial year	At present not in operation. Sale in FY 2025-2026 is nil. Sales in FY 2024-2025 after excise duty Rs, 139.48 Crores.
7.	Number of employees/ workmen	Nil at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	**https://:www.cirpsvp.in/**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: **https://:www.cirpsvp.in/** Eligibility Criteria is also mentioned in the detailed 'Invitation for Expression of Interest' and the same can be obtained from Resolution Professional by sending an email at: svpind.cirp@gmail.com

10.	Last date for receipt of expression of interest	03.10.2026, Saturday
11.	Date of issue of provisional list of prospective resolution applicants	13.10.2026, Tuesday
12.	Last date for submission of objections to provisional list	18.10.2026, Sunday
13.	Date of issue of final list of prospective resolution applicants	28.10.2026, Wednesday
14.	Date of issue of information memorandum, evaluation matrix and requestfor resolution plans to prospective resolution applicants	02.11.2026, Monday
15.	Last date for submission of resolution plans	02.12.2026, Wednesday
16.	Process email ID to submit Expression of Interest	svpind.cirp@gmail.com
17	Details of the corporate debtor's registration status as MSME.]	Not Applicable

SD/-
Bhoopesh Gupta
Resolution Professional of SVP Industries Limited
Regn. No. IBBI/IPA-001/IP-P-01468/2018 -2019/12271
Regd. Add. With IBBI: 645A/533B, Janki Vihar Colony, Sector- I, Prabhat Chauraha, Jankipuram, Lucknow, Uttar Pradesh-226031
Regd. E-mail with IBBI: cabhoopesh@rediffmail.com
AFA Valid Upto: **31.12.2026**

Date: 12.09.2026
Place: New Delhi

मौसम

तापमान	नोएडा	गाजियाबाद	गुरुग्राम	फरीदाबाद
अधिकतम	34.0	34.8	33.1	35.1
न्यूनतम	26.4	26.5	25.7	27.7

उपराज्यपाल ने योजना को दी मंजूरी

निर्माण श्रमिकों के परिवार को अब 10 लाख तक नकद रहित इलाज

जनसत्ता संवाददाता
नई दिल्ली, 12 सितंबर।

दिल्ली में निर्माण कार्य से जुड़े 2.7 लाख से अधिक पंजीकृत श्रमिकों और उनके पात्र आश्रितों को अब मुफ्त नकद रहित इलाज की सुविधा मिलेगी। उपराज्यपाल तरनजीत सिंह संधू ने पंजीकृत भवन एवं अन्य निर्माण श्रमिकों और उनके पात्र आश्रित परिवार के सदस्यों के लिए दिल्ली भवन श्रमिक स्वास्थ्य योजना को मंजूरी दे दी है। इससे पहले मुख्यमंत्री रेखा गुप्ता की दिल्ली मंत्रिमंडल ने योजना को स्वीकृति दी थी।

योजना के तहत प्रत्येक पात्र श्रमिक को सालाना अधिकतम 10 लाख रुपए और उसके पूरे परिवार को 10 लाख रुपए तक नकद रहित उपचार की सुविधा मिलेगी। योजना का लाभ केवल दिल्ली भवन एवं अन्य निर्माण श्रमिक कल्याण बोर्ड (डीबीओसीडब्ल्यूडब्ल्यू) में पंजीकृत श्रमिकों और उनके पात्र आश्रितों को मिलेगा। योजना के तहत सूचीबद्ध अस्पतालों में सीजीएचएस दरों पर नकद रहित इलाज उपलब्ध कराया जाएगा। इसमें चिकित्सकीय परामर्श, जांच, दवाएं और अस्पताल में भर्ती होकर उपचार शामिल होगा। प्रत्येक पात्र श्रमिक और उसके जीवनसाथी का सालाना स्वास्थ्य परीक्षण भी कराया जाएगा। निर्माण स्थल पर हादसा होने या अचानक चिकित्सा आपात स्थिति पैदा होने पर श्रमिक को पहले अस्पताल की सूची देखने की जरूरत नहीं होगी। ऐसे मामलों में नजदीकी गैर-सूचीबद्ध अस्पताल में भी इलाज कराया जा सकेगा। संबंधित अस्पताल को इलाज की सीमित अवधि के लिए अस्थायी रूप से सूचीबद्ध माना जाएगा। श्रमिकों तक स्वास्थ्य सेवाएं पहुंचाने के लिए मोबाइल मेडिकल यूनिट चलाई जाएंगी। ये निर्माण स्थलों पर स्वास्थ्य जांच के साथ श्रमिकों को सूचीबद्ध अस्पतालों तक पहुंचाने और योजना के प्रति जागरूकता फैलाने में भी मदद करेंगी। योजना के तहत लाभार्थियों का रिकार्ड, इलाज का इतिहास और दावों की प्रक्रिया डिजिटल माध्यम से संचालित की जाएगी।

सड़कों पर दौड़ रहे मियाद पूरी कर चुके सवा दो लाख वाहन

निर्देशों के बाद महज 618 गाड़ियां जब्त कर परिवहन विभाग ने की खानापूर्ति

हर्ष मिश्रा
नोएडा, 12 सितंबर।

गौतमबुद्धनगर जिले में अपनी उम्र (समय-सीमा) पूरी कर चुके वाहन सड़कों पर खुलेआम दौड़ रहे हैं। वर्तमान आंकड़ों के अनुसार, जिले में सवा दो लाख से अधिक ऐसे वाहन मौजूद हैं जिनकी वैधानिक अवधि समाप्त हो चुकी है।

नियमों के मुताबिक, इन मियाद पार वाहनों का सड़कों पर संचालन पूरी तरह प्रतिबंधित है, लेकिन जमीनी हकीकत इसके उलट है। शासन के सख्त निर्देशों के बावजूद स्थानीय परिवहन विभाग की कार्रवाई केवल कागजी खानापूर्ति तक ही सीमित नजर आ रही है। शासन के निर्देश पर चलाए गए सात

> गाजियाबाद और नोएडा दोनों ही जगहों पर बड़े स्तर पर गाड़ियों को जब्त करने का काम किया जा रहा है। इस अभियान को और अधिक व्यापक बनाकर कड़ी कार्रवाई की जाएगी। – सियाराम वर्मा, संभागीय परिवहन अधिकारी (प्रवर्तन)

दिनों के विशेष अभियान के दौरान प्रवर्तन टीम सवा दो लाख की विशाल संख्या में से केवल 618 वाहनों को ही जब्त कर सकी।

लाखों कबाड़ वाहनों के मुकाबले चंद सौ गाड़ियों पर यह कार्रवाई विभाग की उदासीनता और इच्छाशक्ति के अभाव को दर्शाती है। राष्ट्रीय हरित अधिकरण (एनजीटी) और सर्वोच्च न्यायालय के स्पष्ट आदेश हैं कि दिल्ली-एनसीआर में 10 साल पुराने डीजल और 15 साल पुराने पेट्रोल वाहनों का संचालन प्रतिबंधित है और इन्हें जब्त कर स्क्रैप किया जाना अनिवार्य है। ऐसे वाहन सामान्य गाड़ियों की तुलना में कई गुना अधिक प्रदूषण फैलाते हैं।

जल्द ही सर्दियों के दस्तक देने के साथ ही दिल्ली-एनसीआर में ग्रेडेड रिस्पांस एक्शन प्लान (ग्रैप) के कड़े नियम प्रभावी हो जाएंगे। ऐसे में अगर इन अमान्य वाहनों पर रोक नहीं लगाई गई, तो शहरवासियों को एक बार फिर जहरीली धुंध (स्माग) और वायु आपातकाल का सामना करना पड़ सकता है।

'प्रधानमंत्री आवास का भी कराएं निरीक्षण'

जनसत्ता संवाददाता
नई दिल्ली, 12 सितंबर।

आम आदमी पार्टी (आप) ने शनिवार को कहा कि दिल्ली विधानसभा की लोक लेखा समिति (पीएसी) फ्लैगस्टाफ रोड स्थित बंगला नंबर छह का निरीक्षण करेगी, जहां पूर्व मुख्यमंत्री अरविंद केजरीवाल रहते थे और उसने मांग की कि प्रधानमंत्री आवास का भी इसी तरह निरीक्षण कराया जाना चाहिए। दिल्ली विधानसभा में नेता प्रतिपक्ष आतिशी ने आरोप लगाया कि भाजपा इस बंगले की कथित भव्यता को लेकर लगातार झूठ बोलती रही है।

केजरीवाल ने बिना मंजूरी क्यों कराया बंगले का निर्माण : भाजपा

दिल्ली भाजपा के प्रवक्ता एवं मीडिया प्रमुख प्रवीण शंकर कपूर ने कहा कि आतिशी ने यह बताना चाहिए कि अरविंद पूर्व मुख्यमंत्री केजरीवाल ने फ्लैगस्टाफ रोड स्थित सरकारी बंगले में निर्माण और मरम्मत कार्य बिना दिल्ली शहरी कला आयोग (डीयूएसी) की स्वीकृति और एमसीडी से नक्शा पास कराए कैसे कराया।

सुपरटेक खरीदारों का प्रदर्शन, जल्द निर्माण शुरू कराने की मांग

जनसत्ता संवाददाता
नोएडा, 12 सितंबर।

सुपरटेक परियोजनाओं में केंद्रीय भवन निर्माण कंपनी एनबीसीसी द्वारा काम शुरू नहीं करने पर शनिवार को खरीदारों ने प्रदर्शन कर विरोध दर्ज कराया। खरीदारों ने सेक्टर-96 स्थित सुपरटेक ई स्क्वायर पर पहुंचकर प्रदर्शन किया। साथ ही जल्द काम शुरू नहीं होने पर दिल्ली के जंतर मंतर पर प्रदर्शन करने की चेतावनी दी है। बता दें कि सुप्रीम कोर्ट के आदेश के 21 महीने बाद भी परियोजनाओं पर काम शुरू नहीं होने पर खरीदारों के सब्र का बांध टूट गया।

परियोजनाओं के खरीदारों के मुताबिक, नेशनल कंपनी ला अपीलेट ट्रिब्यूनल (एनसीएलएटी) ने दिसंबर 2024 में एनबीसीसी को निविदा प्रक्रिया पूरी कर अगले साल मई तक निर्माण शुरू करने का निर्देश दिया था।

मौसम नई दिल्ली में शनिवार को बारिश के दौरान गुजरते वाहन।

मोबाइल चोरी के शक में 17 वर्षीय किशोर की हत्या का आरोप

जनसत्ता संवाददाता
ग्रेटर नोएडा, 12 सितंबर।

ग्रेटर नोएडा के ईकोटेक-3 थाना क्षेत्र स्थित कुलेसरा की श्रीराम कालोनी में मोबाइल चोरी के संदेह में एक 17 वर्षीय किशोर की हत्या का मामला सामने आया है। किशोर के परिजनों ने उसके ही दोस्तों पर मारपीट करने और गला दबाकर हत्या करने का आरोप लगाया है। घटना के बाद से ही नामजद आरोपी फरार हैं।

पुलिस के मुताबिक, किशोर की पहचान सूरज के रूप में हुई है, जो कुलेसरा में रहता था। परिजनों ने बताया कि शुक्रवार दोपहर करीब तीन बजे सूरज का एक दोस्त और उसका भाई उसे घर से बुलाकर अपने किराए के कमरे पर ले गए। वहां उन्होंने सूरज पर मोबाइल चोरी का आरोप लगाया और फिर अपने कुछ अन्य साथियों को भी वहां बुला लिया। आरोप है कि सभी ने सूरज के साथ मारपीट की और गला घोंटकर उसकी हत्या कर दी।

गाजियाबाद : छत से गिरकर नवविवाहिता की मौत, पति समेत पांच पर मामला दर्ज

जनसत्ता संवाददाता
गाजियाबाद, 12 सितंबर।

गाजियाबाद के मुरादनगर थाना क्षेत्र से प्रेम विवाह के छह माह बाद एक नवविवाहिता आकृति सिंह की संदिग्ध परिस्थितियों में छत से गिरने के बाद मौत हो गई। आकृति के परिजनों का आरोप है कि दहेज में कार न मिलने के कारण ससुराल वालों ने उसे तीन मंजिला मकान की दूसरी मंजिल से नीचे फेंक दिया।

घटना के बाद पति गौरव, ससुर रमेश, सास सरोज और ननद सोनी व नेहा फरार हैं। पुलिस ने पीड़िता के भाई की शिकायत पर नामजद प्राथमिकी दर्ज कर आरोपियों की तलाश शुरू कर दी है। आकृति के भाई प्रभात के अनुसार, पहले गौरव पक्ष ने 30 लाख और कार की मांग की थी। विवाद के बाद रिश्ता टूट गया था। बाद में आकृति और गौरव ने परिजनों की मर्जी के खिलाफ प्रेम विवाह कर लिया। आरोप है कि शादी के बाद फिर कार की मांग को लेकर आकृति को प्रताड़ित किया गया।

फैसला — संरक्षण और पर्यटक सुविधाओं से जुड़े काम जारी

जंतर मंतर सहित 10 स्मारकों में प्रवेश पर रोक

नई दिल्ली, 12 सितंबर (भाषा)।

राष्ट्रीय राजधानी में मरम्मत कार्यों की वजह से हौज खास किला, जंतर-मंतर और अग्रसेन की बावली जैसे स्मारकों में पर्यटकों के प्रवेश पर रोक लगा दी गई है।

> हौज खास और कोटला फिरोज शाह परिसर में मौजूद स्मारकों के समूह में आपातकालीन ढांचागत मरम्मत का कार्य किया जा रहा है।

यह जानकारी सूचना के अधिकार (आरटीआइ) के तहत किए गए आवेदन के जवाब में दी गई है। प्राप्त हुई जवाब की एक प्रति के मुताबिक, दिल्ली में करीब 10 स्मारकों में पर्यटकों के प्रवेश पर रोक लगाई है, क्योंकि भारतीय पुरातत्व सर्वेक्षण (एएसआइ) वहां संरक्षण, मरम्मत और पर्यटकों के लिए सुविधाएं बढ़ाने का कार्य कर रहा है। आरटीआइ के तहत दी गई जानकारी के मुताबिक, हौज खास और कोटला फिरोज शाह परिसर में मौजूद स्मारकों के समूह में आपातकालीन ढांचागत मरम्मत का कार्य किया जा रहा है। इसमें कहा गया है कि तुगलकाबाद किले और गयासुद्दीन तुगलक के मकबरे पर पर्यटकों के लिए सुविधाओं को बेहतर बनाया जा रहा है। जानकारी में कुतुब मीनार परिसर में सुलभता से जुड़े सुधारों के साथ-साथ सलीमगढ़ किले में सिग्नल रेजिमेंट बिल्डिंग और शौचालय खंड की संरचनात्मक मरम्मत और नवीनीकरण का भी जिक्र किया गया है। लाल किले के लाहौर गेट पर मौजूद मुंडेर समेत कुएं वाले इलाके के संरक्षण का कार्य भी किया जा रहा है। आरटीआइ के तहत प्राप्त जवाब के मुताबिक हौज खास-1 में इमारतों के एक समूह के कुछ हिस्से में पर्यटकों के जाने पर रोक लगा दी गई है। यह परिसर मध्यकालीन दौर के एक बड़े जलाशय के आस-पास बनाया गया था और बाद में यहां दिल्ली सल्तनत से जुड़ा एक मदरसा, मकबरा और दूसरी इमारतें बनीं। यह जलाशय अलाउद्दीन खिलजी के शासनकाल में बनवाया गया था, जबकि बाद की इमारतें जिनमें मदरसा और मकबरा शामिल हैं सुल्तान फिरोज शाह तुगलक से जुड़ी हुई हैं। मध्य दिल्ली में जंतर मंतर और अग्रसेन की बावली के अंदर बनी संरचनाओं के पास भी पर्यटकों की आवाजाही पर रोक लगा दी गई है।

खबर कोना

ग्रेनो प्राधिकरण पर किसान महापंचायत कल

जनसत्ता संवाददाता
ग्रेटर नोएडा, 12 सितंबर।

ग्रेटर नोएडा पर किसान संघर्ष मोर्चा का धरना प्रदर्शन शनिवार को चौथे दिन भी जारी रहा। इस दौरान बड़ी संख्या में किसानों ने अपनी मांगों के समर्थन में प्रदर्शन किया। सामूहिक चर्चा के बाद 14 सितंबर को किसानों से जुड़े मुद्दों पर एक महापंचायत बुलाने का एलान किया है। किसान सभा के जिलाध्यक्ष रूपेश वर्मा ने बताया कि दस फीसद भूखंड, आबादियों का निस्तारण, नए कानून के अनुसार बीस फीसद भूखंड और बीस हजार रुपए प्रति वर्गमीटर मुआवजे की मांग को लेकर किसान गत बुधवार से धरने पर बैठे हैं।

कृष्णा नगर में 30 लाख की लूट, चार दबोचे गए

जनसत्ता संवाददाता
नई दिल्ली, 12 सितंबर।

दिल्ली पुलिस के कृष्णा नगर थानांतर्गत इलाके में हुई 30 लाख की लूट के मामले में सरगना समेत चार आरोपियों को दबोचा गया है, जिनमें दो नाबालिग भी शामिल हैं। घटना गत 11 सितंबर की है जब विवेक विहार फेज-2 निवासी संजय जैन स्कूटर से करीब 30 लाख रुपए लेकर गांधी नगर जा रहे थे। इसी दौरान विजय चौक की तरफ से आए स्कूटर सवार बदमाशों ने उनको पीछे से घेर लिया और बंदूक के बल पर नकदी से भरा बैग लूटकर फरार हो गए थे।

जेवर के तीन गांवों में विकास कार्य शुरू

जनसत्ता संवाददाता
ग्रेटर नोएडा, 12 सितंबर।

जेवर इलाके के दस्तमपुर, मुढ़रह और वीरमपुर गांवों में शनिवार को विकासीय निर्माण कार्यों की शुरुआत की गई। तीनों गांवों के विकास कार्यों पर तीन करोड़ 94 लाख रुपए खर्च होंगे। इस मौके पर जेवर विधायक धीरेंद्र सिंह ने बताया कि विधानसभा क्षेत्र के हर गांव में जरूरी सुविधाओं को बेहतर करने के साथ ही सड़क और दूसरे जरूरी विकास कामों में तेजी लाई जा रही है। प्रदेश में विकास लगातार हो रहा है और जेवर विधानसभा भी इसमें पीछे नहीं है। दस्तमपुर में एक करोड़ 20 लाख, मुढ़रह में 89 लाख और वीरमपुर में एक करोड़ 85 लाख रुपए के विकास कार्य कराए जाएंगे।

होटल में एअर इंडिया का पायलट मृत मिला

नई दिल्ली, 12 सितंबर (भाषा)।

बोइंग 787 विमान के लिए कन्वर्जन प्रशिक्षण के सिलसिले में दिल्ली आए एअर इंडिया का एक पायलट होटल के कमरे में अचेत मिला, जिसे चिकित्सकों ने मृत घोषित किया। पुलिस ने किसी साजिश की आशंका से इनकार किया है। पुलिस ने बताया कि पायलट ने 10 सितंबर को वसंत कुंज के एक होटल में चेक-इन किया था और अगले दिन शाम को वहां मृत पाए गए। एअरलाइन के अधिकारियों के अनुसार, पायलट पहले एअर इंडिया एक्सप्रेस के साथ काम कर चुके थे और वाइड-बाडी बोइंग 787 विमान उड़ाने के लिए कन्वर्जन प्रशिक्षण ले रहे थे। पुलिस के अनुसार, होटल के एक अतिथि की 11 सितंबर को तबीयत खराब होने के संबंध में वसंत कुंज नार्थ थाने को सूचना मिली। इसके बाद पुलिसकर्मी होटल पहुंचे और पायलट को अचेत पाया।

SALE NOTICE

MR. ANUMOD SHARMA –BANKRUPT (IN BANKRUPTCY)

(Personal Guarantor to M/s Great Indian Nautanki Company Private Limited)
Address – House No. D 305A, Laburnum Sushant Lok 1,
SALE OF ASSETS OF THE MR. ANUMOD SHARMA-BANKRUPT UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

By Rahul Jindal, Bankruptcy Trustee
Communication Address: 6772/2, 4th Floor, Dev Nagar, Karol Bagh-110005 Date and Time of E-auction: 06 October 2026, 11:00 A.M.–5:00 P.M.
(with unlimited extension of 5 minutes each)

Sale of Assets of Mr. Anumod Sharma –Bankrupt (In Bankruptcy) (Personal Guarantor to M/s Great Indian Nautanki Company Private Limited) forming part of Bankruptcy estate is being conducted by Bankruptcy Trustee appointed by Hon'ble NCLT, New Delhi Principal Bench vide order in CP (IB)-765(PB)/2023 dated 19th January 2026 under the provisions of Insolvency and Bankruptcy Code, 2016 on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", " NO RECOURSE BASIS" and "WITHOUT ANY CLAIM/ COMPENSATION IN FUTURE". The sale will be done by the Bankruptcy Trustee through the e-auction platform http://Baanknet.com/**

The Auction pertains solely to the Land and Building situated at 50% share in Residential Flat, LTH 0305A, The Laburnum Condominium Complex, Gurugram, Haryana, forming part of the bankruptcy estate of Bankrupt, and is being conducted during the course of the Bankruptcy process of the Bankrupt.

It is hereby mentioned that any Plant and Machinery, movable assets, or any other assets of the Bankrupt DO NOT FORM PART of the present e-Auction. The Plant and Machinery, if any, shall be sold separately later in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the Bankruptcy Process Regulations.

Note: The property situated at Residential Flat, LTH 0305A, The Laburnum Condominium Complex, Gurugram, Haryana (50% Share), forming part of the Bankruptcy estate of Mr. Anumod Sharma, is offered for sale during the auction. Mr. Anumod Sharma holds a 50% share/interest in the said property, based on the investigation report and documents provided.

ASSETS	RESERVE PRICE (Amount in Rs.)	Earnest Money Deposit (Amount in Rs.)
Sale of assets of Bankrupt under Regulation of IBBI (Bankruptcy Process) Regulations, 2016	4,06,75,000	40,67,500
Last date for submission of eligibility documents as mentioned In E- Auction Process Information Document.	01st October 2026	
Last Date for submission of EMD	01st October 2026	
Date of Inspection.	19 September 2026 to 29th September 2026	

Terms & Conditions of the E-auction are as under:

1. Prospective Bidders shall submit the requisite document, including Declaration of Eligibility under Section 29A of IBC, 2016 through Electronic Auction Platform.
2. In the event where there are no successful bidders, the Bankruptcy Trustee reserves the right to suspend the e-auction during any stage.
3. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will be automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of E-Auction process shall be declared as the successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Bankruptcy Trustee.
4. The successful bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the Bankrupt put on auction.
5. The Bankruptcy Trustee has the absolute right to accept or reject any or all offer (s) or adjourn/postpone/cancel the E-Auction proceeding at any stage without assigning any reason thereof.
6. After payment of the entire sale consideration, the sale certificate will be issued in the name of the successful bidder only and will not be issued in any other name.
7. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Regulations mandated under Circular of IBBI. Sale will be cancelled if the balance sale consideration is not paid within stipulated time mentioned in E-Auction Process Information Document.
8. The prospective bidders will be permitted to inspect and conduct due diligence of assets with prior intimation to Bankruptcy Trustee. To schedule inspection, kindly write to anumod.bankruptcytrustee@gmail.com.
9. The prospective bidders shall deposit EMD through BAANKNET AUCTION PLATFORM. If the bidder is found ineligible for any reason, EMD shall be FORFEITED.

Sd/-
Rahul Jindal
Mr. Anumod Sharma Bankrupt(Personal Guarantor to M/s Great Indian Nautanki Company Private Limited)
Bankruptcy Trustee
IBBI Reg. No. IBBI/IPA-001/IP-P-02649/2021-2022/14048
AFA Valid Upto 30.06.2027
E- mail- anumod.bankruptcytrustee@gmail.com
Contact No. – 9811305334
Date: 12.09.2026
Place: Delhi

SALE NOTICE

MR. ANUMOD SHARMA –BANKRUPT (IN BANKRUPTCY)

(Personal Guarantor to M/s Great Indian Nautanki Company Private Limited)
Address – House No. D 305A, Laburnum Sushant Lok 1,
SALE OF ASSETS OF THE MR. ANUMOD SHARMA-BANKRUPT UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

By Rahul Jindal, Bankruptcy Trustee
Communication Address: 6772/2, 4th Floor, Dev Nagar, Karol Bagh-110005
Date and Time of E-auction: 06 October 2026, 11:00 A.M.–5:00 P.M.
(with unlimited extension of 5 minutes each)

Sale of Assets of Mr. Anumod Sharma –Bankrupt (In Bankruptcy) (Personal Guarantor to M/s Great Indian Nautanki Company Private Limited) forming part of Bankruptcy estate is being conducted by Bankruptcy Trustee appointed by Hon'ble NCLT, New Delhi Principal Bench vide order in CP (IB)-765(PB)/2023 dated 19th January 2026 under the provisions of Insolvency and Bankruptcy Code, 2016 on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", " NO RECOURSE BASIS" and "WITHOUT ANY CLAIM/ COMPENSATION IN FUTURE".**

The sale will be done by the Bankruptcy Trustee through the e-auction platform http://Baanknet.com/

The Auction pertains solely to the Land and Building situated at Residential EWS Flat: EWS Flat No. 108, Ground Floor, Laburnum Apartment, Sushant Lok Phase-I, Gurugram, Haryana – 122009, forming part of the bankruptcy estate of Bankrupt, and is being conducted during the course of the Bankruptcy process of the Bankrupt.

It is hereby mentioned that any Plant and Machinery, movable assets, or any other assets of the Bankrupt DO NOT FORM PART of the present e-Auction. The Plant and Machinery, if any, shall be sold separately later in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the Bankruptcy Process Regulations.

Note: The property situated at Residential EWS Flat: EWS Flat No. 108, Ground Floor, Laburnum Apartment, Sushant Lok Phase-I, Gurugram, Haryana – 122009, forming part of the Bankruptcy estate of Mr. Anumod Sharma, is offered for sale during the e-auction.

ASSETS	RESERVE PRICE (Amount in Rs.)	Earnest Money Deposit (Amount in Rs.)
Sale of assets of Bankrupt under Regulation of IBBI (Bankruptcy Process) Regulations, 2016	34,20,000	3,42,000
Last date for submission of eligibility documents as mentioned In E- Auction Process Information Document.	01st October 2026	
Last Date for submission of EMD	01st October 2026	
Date of Inspection.	19 September 2026 to 29th September 2026	

Terms & Conditions of the E-auction are as under:

1. Prospective Bidders shall submit the requisite document, including Declaration of Eligibility under Section 29A of IBC, 2016 through Electronic Auction Platform.
2. In the event where there are no successful bidders, the Bankruptcy Trustee reserves the right to suspend the e-auction during any stage.
3. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will be automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of E-Auction process shall be declared as the successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Bankruptcy Trustee.
4. The successful bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the Bankrupt put on auction.
5. The Bankruptcy Trustee has the absolute right to accept or reject any or all offer (s) or adjourn/postpone/cancel the E-Auction proceeding at any stage without assigning any reason thereof.
6. After payment of the entire sale consideration, the sale certificate will be issued in the name of the successful bidder only and will not be issued in any other name.
7. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Regulations mandated under Circulars of IBBI. Sale will be cancelled if the balance sale consideration is not paid within stipulated time mentioned in E-Auction Process Information Document.
8. The prospective bidders will be permitted to inspect and conduct due diligence of assets with prior intimation to Bankruptcy Trustee. To schedule inspection, kindly write to anumod.bankruptcytrustee@gmail.com.
9. The prospective bidders shall deposit EMD through BAANKNET AUCTION PLATFORM. If the bidder is found ineligible for any reason, EMD shall be FORFEITED.

Sd/-
Rahul Jindal
Mr. Anumod Sharma Bankrupt(Personal Guarantor to M/s Great Indian Nautanki Company Private Limited)
Bankruptcy Trustee
IBBI Reg. No. IBBI/IPA-001/IP-P-02649/2021-2022/14048
AFA Valid Upto 30.06.2027
E- mail- anumod.bankruptcytrustee@gmail.com
Contact No. – 9811305334
Date: 12.09.2026
Place: Delhi

SMFG INDIA CREDIT COMPANY LIMITED

SMFG India Credit
Corporate office at 11th Floor, C wing , Embassy 247, Lal Bahadur Shashtri Marg ,Gandhi Nagar Vikroli (West) Mumbai 400083

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT"), having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116 and Corporate Office at 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 05.05.2026** calling upon the borrower(s) **1) RAHAT JAN, 2) RIZWAN ALI, 3) NISHA under loan account number 268920911861192** to repay the amount mentioned in the demand notice being **Rs.57,11,250.5/- (Rupees Fifty seven lakhs eleven thousand two hundred fifty and five paisa Only) on 29th April, 2026** within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **10th Day of September, 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an amount of **Rs.57,11,250.5/- (Rupees Fifty seven lakhs eleven thousand two hundred fifty and five paisa Only) on 29th April, 2026** and interest thereon.

It is brought to the notice of borrowers that all-previous notice(s) under Section 13(4) of the SARFAESI Act, 2002 (issued on earlier occasion) in respect of the secured asset herein-below may be deemed to be withdrawn.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

OWNER OF THE PROPERTY – RAHAT JAN S/O MOHD. JAN

PROPERTY DESCRIPTION – RESIDENTIAL PROPERTY BEARING KHATA KHATAUNI NO. 00062, KHASRA NO. 214 KHA MIN, MEASURING 25'75"X88 FEET OR 2266 SQ. FT. I.E. 210.59 SQ. MT. SITUATED AT VILLAGE JHAGADPURI, TEHSIL GADARPUR, DISTT. UDHAM SINGH NAGAR, UTTARAKHAND, UDHAM SINGH NAGAR-263152 BOUNDED AS EAST: LAND OF SELLER/MOHD ALAM, WEST: PROPERTY OF PARUL GANGWAR, NORTH: KASHIPUR RUDRAPUR ROAD NH-74 (18 METERS OR MORE WIDE ROAD), SOUTH: LAND OF SELLER/MOHD ALAM

Date: 10th September, 2026 **Sd/- Authorized Officer**
Place: Udham Singh Nagar **SMFG India Credit Company Limited**

CAN FIN HOMES LTD.

First Floor, SBI Main Branch building, Opp. Dhyanchand Stadium, Chitra- BKD Road, Civil Lines, Jhansi-284001
Email: Jhansi@canfinhomes.com
CIN: L85110KA198PLC008699, Mob.: 7625013267

POSSESSION NOTICE [Rule 8 (1)]

The undersigned being the Authorized Officer of **Can Fin Homes Ltd.** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **03.07.2026** calling upon the borrowers **Mr. AMARESH PURI** (BORROWER) and **MRS. MANISHA AMRESHPURI** (CO-BORROWER) and **Mr. DAYA RAM** (GUARANTOR) to repay the amount mentioned in the notice being in total **Rs. 18,92,647/-** (EIGHTEEN LAKH NINETY TWO THOUSAND SIX HUNDRED FORTY SEVEN ONLY) and interest & other charges from 03.07.2026 to till date of final payment within 60 days from the date of the said notice.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned is proceeding to take possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **11th day of SEPTEMBER 2026.**

The Borrowers' attention is invited to provisions of sub- section (8) of section 13 of Act, in respect of time available, to redeem the secured assets

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd. For an amount of **Rs. 18,92,647/-** (EIGHTEEN LAKH NINETY TWO THOUSAND SIX HUNDRED FORTY SEVEN ONLY)/-and interest & other charges thereon from the date of Demand Notice.

Description of Immovable Property

HOUSE NO. OLD 467 & NE HOUSE NO. 570 SITUATED AT MAUZA HASARI GIRD, MOHALLAZAD NAGAR JHANSI 284135 TOTAL MEASURING PLOT AREA 1050 SQ.FT.
BOUNDED AS: East: RASTA 3.66 MTR West: HOUSE OF KALLU
North: HOUSE OF SUNDER South: HOUSE OF NARAYN DAS

Date: 11.09.2026 Sd/-,
Place: Jhansi **Authorised Officer,**
Can Fin Homes Ltd.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SVP INDUSTRIES LIMITED

(Operating In Manufacturing Country Liquor (cl) Rectified Spirit, Denatured Spirit, Extra Neutral Alcohol, Ethanol And CO2 (a Distillery Unit) at Mansurpur, Muzaffarnagar, Uttar Pradesh – 251203)
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SVP Industries Limited CIN: U21011UP1961PLC002861 PAN: AAECS3637C**
2.	Address of the registered office	Mansurpur, Muzaffarnagar, Uttar Pradesh-251203
3.	URL of website	**https://:www.cirpsvp.in/**
4.	Details of place where majority of fixed assets are located	Mansurpur, Muzaffarnagar, Uttar Pradesh-251203.
5.	Installed capacity of main products/ services	Corporate Debtor has an installed capacity of distillery from: Molasses 140 KLPD Grain 100 KLPD (Ethanol dehydration 100 KLPD)
6.	Quantity and value of main products/ services sold in last financial year	At present not in operation. Sale in FY 2025-2026 is nil. Sales in FY 2024-2025 after excise duty Rs. 139.48 Crores.
7.	Number of employees/ workmen	Nil at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	**https://:www.cirpsvp.in/**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: **https://:www.cirpsvp.in/** Eligibility Criteria is also mentioned in the detailed 'Invitation for Expression of Interest' and the same can be obtained from Resolution Professional by sending an email at: svpind.cirp@gmail.com
10.	Last date for receipt of expression of interest	03.10.2026, Saturday
11.	Date of issue of provisional list of prospective resolution applicants	13.10.2026, Tuesday
12.	Last date for submission of objections to provisional list	18.10.2026, Sunday
13.	Date of issue of final list of prospective resolution applicants	28.10.2026, Wednesday
14.	Date of issue of information memorandum, evaluation matrix and requestfor resolution plans to prospective resolution applicants	02.11.2026, Monday
15.	Last date for submission of resolution plans	02.12.2026, Wednesday
16.	Process email ID to submit Expression of Interest	svpind.cirp@gmail.com
17	Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Bhoopesh Gupta
Resolution Professional of SVP Industries Limited
Regn. No. IBBI/IPA-001/IP-P-01468/2018 -2019/12271
Regd. Add. With IBBI: 645A/533B, Janki Vihar Colony, Sector- I, Prabhat Chauraha, Jankipuram, Lucknow, Uttar Pradesh-226031
Date: 12.09.2026 **Regd. E-mail with IBBI: cabhoopesh@rediffmail.com**
Place: New Delhi **AFA Valid Upto: 31.12.2026**

NALWA SONS INVESTMENTS LIMITED

CIN: L65993DL1970PLC146414
Regd. Office: 28, Najafgarh Road, Moti Nagar Industrial Area, New Delhi – 110 015
Phone No.: (011) 45021854, 45021812,
Branch Office: O.P. Jindal Marg, Hisar-125 005, Haryana, **Phone No.:** 01662-222471-83
Email Id: investorcare@nalwasons.com, **Website:** www.nalwasons.com

Notice is hereby given that the following share certificate(s) are reported to have been lost. The Company will proceed to issue duplicate certificate(s) in respect of these shares, if no valid objection is received within 7 days from the date of publication of this notice.

Equity Shares of Nalwa Sons Investments Limited:

Folio No.	Name of Shareholder(s)	Certificate No.	Distinctive numbers	No. of shares
75354	Preeti P Mehta	625040	61479376-61479383	8
427916	R D Patel	622760	62042815-62042829	15
412984	G Krishna	614299	61990402-61990408	7
86705	Konchdy Vijaya Shenoy	615257	61573460-61573475	16

Old Equity Shares of Jindal Strips Limited (Now Nalwa Sons Investments Limited) (Issued after 11.7.1999 and upto 16.9.2003):

Folio No.	Name of Shareholder(s)	Certificate No.	Distinctive Numbers	No. of Shares
66238	Archana Sharma; Rudra Netra	526138	47441667-47441696	30
84329	Rakesh Kumar	513268	50188533-50188562	30
79653	Bhagwan Das Gupta	424217	48852481-48852580	100
72047	Santosh Kumari Gupta	424194-424195	47993141-47993200	60
72048	Bhagwan Das Gupta	424186-424188	47993201-47993320	120
477273	Santosh Kumari Gupta	424198-424200	56432143-56432212	70
28858	Dwarkadas Kalidas Kapadia	477643-477645	45227369-45227393	25
413556	Manilal R Patel; Namrata P Pat	513717	52487632-52487658	27
412984	G Krishna	903567	52472377-52472403	27
76166	Ashok Ramchand Munot	903566	48408973-48409032	60
102067	Anu Chopra; Sarat Chopra	503138 503139	50543902-50543951 50543952-50543961	50 10

Old Equity Shares of Jindal Strips Limited (Now Nalwa Sons Investments Limited) (Issued upto 11.7.1999):

Folio No.	Name of Shareholder(s)	Certificate No.	Distinctive Numbers	No. of Shares
31530	Sunanda Gupta; Ram Ballabh Gupta	68016	8054575-8054624	50
59027	Siddhartha Gupta	171831-171832 171835 171837	14401306-14401389 14401474-14401515 14401558-14401599	84 42 42
51588	Haresh Shantichand Jhaveri Shantichand Balubhai Jhaveri	57879	7277141-7277240	100
64860	Archana Sharma; Rudra Netra	903562 526137 903563	46786574-46786627 46786484-46786573 53136598-53136705	54 90 108
91883	Achla Mangal	15684	3270101-3270200	100
32466	Usha Magoon	68963	8103375-8103424	50
51730	Girish Pandhi; Shobhana Ruparalia	224693 224695	15867741-15867770 15867786-15867794	30 9
43932	Shobhana Ruparalia; Girish Pandhi	178817	14844352-14844359	8
4318	Gnanambal Loganathan Loganathan Swami Appan	480286-480290 152164	43280014-43280193 12284662-12284711	180 50
2772	Rekha Bharat Shah Bharat Bhogilal Shah	21296	4759901-4760000	100
52202	Tejas J Maniar; Naina J Maniar	194064	16541641-16541725	85

Old Equity Shares of erstwhile Jindal Ferro Alloys Limited merged with Jindal Strips Limited (Now Nalwa Sons Investments Limited):

Folio No.	Name of Shareholder(s)	Certificate No.	Distinctive numbers	No. of shares
424915	Laxmi Narayan Dodiya	54538 26930	16353241-16353340 5143151-5143250	100 100

for Nalwa Sons Investments Limited
Sd/-
Date: September 10, 2026 **Ajay Mittal**
Place: Hisar **Company Secretary**

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

15 DAYS SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Recovery Section, Regional Office
Plot no. 39, 1st Floor, Near Bohra Hyundai, Neelam-Bata Road, Faridabad
Contact no. 0129-2413997 email id: rofbdrec@canarabank.com

Notice is hereby given to the public in general and in the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of respective Canara Bank Branches, will be sold on "As is where is", "As is what is, and "Whatever there is" E-auction arranged by the service provider of following details.

LAST DATE OF RECIEPT OF EMD IS 25.09.2026 AT 5.00 PM(OFFLINE OR ONLINE)

DATE OF E-AUCTION IS 28.09.2026 12:30 PM TO 1:30 P.M.

(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sr. No	Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price / EMD (In Rs)	Possession Type
1	Sh. Nishant Sinha, Canara Bank-7496918308, Ph. No. 7496918224 during office hours on any working day. E-mail id: cb19251@canarabank.com Or Helpdesk No 8291220220, E-mail: support.ebkray@psballiance.com	All the part and parcel of House no. 139, Block-P, S.G.M Nagar,Faridabad Plot measuring 50 sq. yards (18*25 feet), forming part of Khewat no. 55, Khatoni no. 104, Rect. No. 114, Kila no. 17/1, 24/2/2, Rect no. 121, Kila no. 3/3, 3/4, 4/1, Khatoni no. 105, Rect no. 114, Kila no. 24/2/1. Bounded as under on the basis of supporting affidavit of the borrower East: House Vyas Upadhyay West: House of Chaudhary North: House of Lakhi South : Rasta **Borrower: 1. Birender Baisla** Son Of Desh Raj (Borrower) Address: Hno C 2584 Mohan Deri SGM Nagar Faridabad-121001, **Guarantors: 1.** Gopal Dass Bhadani S/o Radhakishan Bhadani Address: H No 2b 84 Near Hanuman Mandir Faridabad-121001 2. Krishna Devi Wife Of Birender Baisla Address: Hno. C2584 Mohan Deri Sgm Nagar Faridabad-121001	Total liabilities as on 29.01.2025 : Rs. 8,85,478.21 plus further interest & other charges (minus recovery, if any)	Rs. 18.00 Lakh Rs. 1.80 Lakh	PHYSICAL POSSESSION
2	Sh. Nishant Sinha, Canara Bank-7496918308, Ph. No. 9911380509 during office hours on any working day. E-mail id: cb19251@canarabank.com Or Helpdesk No 8291220220, E-mail: support.ebkray@psballiance.com	All that part and parcel of the immovable property: House No.MCF no.763/400 A, Sabdal market wali gali, Badkhal extention, Badkhal – pali road, Faridabad, Haryana. Bounded as under North – GaliSouth– Other's property East- Subekhar West- Ayub Khan **Borrower: i.: Mr.Kale Khan** S/o Sh. Nazir Khan, Address: House No. BA 880, Badhkal colony, Faridabad, Haryana – 121001. **Guarantor**–Sh. Sushil Kumar S/o Shri Jagdish Parshad,Address: House No. 418, Jawahar colony, Faridabad, Haryana – 121005.	Total liabilities as on 27.10.2017 : Rs. 11,12,664.13 plus further interest & other charges (minus recovery, if any)	**Rs.14.00 Lakhs** **Rs.1.40 Lakhs**	SYMBOLIC POSSESSION
3	Sh. Nishant Sinha, Canara Bank-7496918308, Ph. No. 7496918224 during office hours on any working day. E-mail id: cb18224@canarabank.com Or Helpdesk No 8291220220, E-mail: support.ebkray@psballiance.com	Property of Sh. Mohd Samin S/o Sh. Nijar Mohd S/o Sh. Mamman comprised as 10/360th share in the Khewat/Khata no. 201/269 Rect no. 49, Killa no. 3/2(2-0), 4/1/1(2-0), 4/1/2(2-0), 5(8-0), 4/2(4-0) area measuring 18 kanal 0 marla (3202 sq yards) situated in the revenue estate of Village Mubarikpur Teh Punhana (being ownership wide Mutation of Sale no. 2505) which is bounded as under: On the North by: OTHER PROPERTY, On the South by: RASTA, On the East by: HOUSE OF SH. RAKIB, On the West by: OTHER PROPERTY **Borrower: 1. M/s Shifa Trading Company** Prop. Sh. Sahil S/o Sh. Md. Samin Vill-Mubarikpur, Teh- Punhana Distt-Mewat, Haryana-122508 2. Sh. Sahil S/o Sh. Md. Samin Vill-Mubarikpur, Teh-Punhana Distt-Mewat, Haryana-122508	Total liabilities as on 31.08.2019: Rs. 31,48,017/- plus further interest & other charges (minus recovery, if any)	Rs.17.40 Lakhs Rs. 1.74 Lakhs	SYMBOLIC POSSESSION
4	Sh. Nishant Sinha, Canara Bank-7496918308, Ph. No. 8572803398 during office hours on any working day. E-mail id: cb3398@canarabank.com Or Helpdesk No 8291220220, E-mail: support.ebkray@psballiance.com	Residential property forming part of khewat/khata no 345/425, 346/426, Rect no-24 killa no24/6(0-3) 24/7(0-3) total measuring area 00kanal 06marla i.e. 180 sq yards situated with in revenue estate vill mubarikpur, The Punhana, Distt-Mewat. Bounded as under North – House of Pappu South – Other Plot East- House of kundan, West - Rasta **Borrower: 1. M/s Unique Print Works,** Prop- Sh. Mohd. Sameen s/o Sh. Nizar Mohd, Near OBC Bank, Hasanpur Road, Hodal, Haryana ii. Sh. Mohd. Sameen s/o Sh. Nizar Mohd r/o Vill Mubarikpur, The-Punhana, Haryana. **Guarantor** I. Sh. Mohd. Isha s/o Ash Mohd, Vill-Singar, Teh- Punhana, Mewat, Haryana -122508	Total liabilities as on 29.03.2017 : Rs. 8,17,541.37 plus further interest & other charges (minus recovery, if any)	Rs. 7.70 Lakhs Rs. 0.77 Lakh	SYMBOLIC POSSESSION

Other terms and conditions:

a) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder are advised to in their own interest to satisfy themselves with the title and correctness of others details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues/liabilities/encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date.
b) In the event of any default in payment of any of the amounts, or if the sale is not completed by reasons of default on the part of the purchaser/bidder within the aforesaid time limit, the bank shall be entitled to forfeit all monies paid by the purchaser/bidder till then and put up the secured asset(s) for sale again, in its absolute discretion. Further, all costs, expenses incurred by the bank on account of such resale shall be borne and paid by the defaulting purchaser.
c) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date
d) Auction/bidding shall be only through "Online Electronic Bidding" through the website https://ebkray.in. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
e) The property can be inspected, any time with Prior Appointment with Authorized Officer on or before the date of submission of EMD is **25.09.2026** and
f) The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.
g) EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (E-bkray) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan
h) Intending bidders shall hold a valid digital signature certificate and e-mail address. For details with regard to digital signature please contact the service provider M/s PSB Alliance (Ebkray), Helpdesk No 8291220220, E-mail: support.ebkray@psballiance.com through the website https://ebkray.in.
I) After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before **25.09.2026 at 05.00 PM** to Canara Bank Branches, by hand or by email.
i) Demand Draft/Pay order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.
ii) Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.
iii) Bidders Name. Contact No. Address, E Mail Id.
iv)\ Bidder's A/c details for online refund of EMD.
j) EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.
k) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/- The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favors of the successful bidder, subject to confirmation of the same by the secured creditor.
l) The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again.
m) For sale proceeds of Rs. 50.00 Lakhs (Rupees Fifty Lakhs only) and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.
n) All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.
o)Authorized Officer reserves the right to postpone/cancel or vary the terms and conditions of the e-auction without assigning any reason thereof.
In case there are bidder who do not have access to the internet but interested in participating the e-auction, they can approach concerned Circle Office or respective branch who , as a facilitating centre, shall make necessary arrangements for further details Contact No. Ph. 0129-2413997 Email id: rofbdrec@canarabank.com

Date - 12.09.2026 Place - Faridabad **Authorized Officer Canara Bank**